

20

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 252/2003 in  
OA 1131/2001

New Delhi this the 23rd day of July, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri V.K.Majotra, Member (A)

Shri R.S. Garg,  
Director,  
National Commission for SC and  
STs, Lok Nayak Bhawan,  
Khan Market, New Delhi.

(Petitioner present in person )

..Petitioner

VERSUS

Shri S.S.Dawra,  
Secretary,  
Dept of Personnel & Training,  
North Block, New Delhi.

..Respondent

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

We have heard the petitioner, Shri R.S.Garg. He submits that the respondents have done nothing by way of implementation of the Tribunal's order dated 19.2.2002 in OA 1131/2001.

2. We have perused some of the annexures annexed by the petitioner himself, namely, Annexure-2 onwards regarding action taken by the respondents, in terms of the aforesaid order of the Tribunal. We are unable to agree with the petitioner's arguments that the respondents have not done anything by way of implementation of the aforesaid order of the Tribunal. Apart from that, we find that this order is dated 19.2.2002 and the CP has been filed on 17.7.2003 which is beyond the period mentioned under Section 20 of the Contempt of Courts Act, 1971. Therefore, both on merits and limitation, CP does not lie and it is accordingly dismissed.

V.K.Majotra  
(V.K.Majotra )  
Member (A)

Lakshmi Swaminathan  
(Smt. Lakshmi Swaminathan )  
Vice Chairman (J)

sk